

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 19/81 SCHEDULED TO BE HELD ON 18.12.2012 BUT ACTUALLY HELD ON 11.01.2013.

The Meeting No. 19/81 of Norms Committee-II was held on 11.01.2013 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
1.	Shri S.K.Jain, D.O.	DIPP
2.	Shri K.K. Funda, AD	MSME
3.	Shri Gajraj Singh, Sr.D.O.	DHI
4.	Shri Raman Kumar, FTDO	DGFT

1	Case No.:17/50/81-ALC2/2009	Party Name:ASTRA MICROWAVE PRODUCTS LTD.,	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00486/AM10/	RLA File :09/24/040/00065/AM10/	Lic.No/Date:0910039054 24.08.2009	Defer Date:29.01.2013
	Decision : NC decided to send a reminder to RA for report whether the above authorisation has been surrendered by the firm or not. The case stands deferred and to be relisted on 29.01.2013.			

2	Case No.:17/23/81-ALC2/2010	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Withdraw
	HQ File :01/81/050/00172/AM11/	RLA File :03/95/040/00333/AM11/	Lic.No/Date:0310589907 27.08.2010	Defer Date:
	Decision : NC decided to withdraw the case as the above case is placed in another meeting of NC.			

3	Case No.:2/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM11/	RLA File :03/95/040/00551/AM11/	Lic.No/Date:0310603647 30.11.2010	Defer Date:29.01.2013
	Decision : : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 29.01.2013.			

4	Case No.:16/50/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Approved
	HQ File :01/81/050/00562/AM11/	RLA File :05/23/040/00336/AM11/	Lic.No/Date:0510284584 24.02.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 11.01.2013 as under:- 1. Net weight of export products at Sl. No. 1, 2 & 3 may be specified as 100.567 MT, 53.328 MT and 19.798 MT respectively. 2. Quantity of import item at Sl. No. 1 may be allowed as 140.028 MT inclusive of 5 % wastage. 3. Quantity of import item at Sl. No. 2 may be allowed as 4.389 MT inclusive of 5 % wastage. 4. Quantity of import item at Sl. No. 3 may be allowed as 26.156 MT inclusive of 5 % wastage. R/A may take suitable consequential action accordingly.			

5	Case No.:3/9/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00053/AM12/	RLA File :05/23/040/00060/AM12/	Lic.No/Date:0510291080	Defer Date:29.01.2013

			19.05.2011	
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 29.01.2013.			
6	Case No.: 11/8/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status: Deferred and Re-indexed
	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	Defer Date:29.01.2013
	Decision : NC decided to send a letter to firm alongwith query of DIPP. The case stands deferred and to be relisted on 29.01.2013.			
7	Case No.: 13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:29.01.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 29.01.2013.			
8	Case No.: 36/16/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00138/AM12/	RLA File :05/23/040/00126/AM12/	Lic.No/Date:0510295525 04.07.2011	Defer Date:29.01.2013
	Decision : NC observed that reply of the firm has been received and sent to MOS for comments. The case stands deferred and to be relisted on 18.12.2012.			
9	Case No.: 10/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status: Reject
	HQ File :01/81/050/00190/AM12/	RLA File :25/24/040/00006/AM12/	Lic.No/Date:2510003290 08.07.2011	Defer Date:
	Decision : NC observed that reply of firm has not been received despite reminders, hence decided to reject the case on ground of non receipt of reply. R/A may take suitable consequential action accordingly.			
10	Case No.: 11/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00191/AM12/	RLA File :25/24/040/00007/AM12/	Lic.No/Date:2510003291 08.07.2011	Defer Date:29.01.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 29.01.2013.			
11	Case No.: 8/30/81-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00254/AM12/	RLA File :05/23/040/00210/AM12/	Lic.No/Date:0510301527 07.09.2011	Defer Date:29.01.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 29.01.2013.			
12	Case No.: 6/30/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00252/AM12/	RLA File :05/23/040/00222/AM12/	Lic.No/Date:0510302467 15.09.2011	Defer Date:29.01.2013
	Decision : NC observed that reply of the firm has been received and sent to MOS for comments. The case stands deferred and to be relisted on 29.01.2013.			
13	Case No.: 2/35/81-ALC2/2011	Party Name:DELTON CABLES LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00279/AM12/	RLA File :05/23/040/00171/AM12/	Lic.No/Date:0510305311 14.10.2011	Defer Date:29.01.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 29.01.2013.			
14	Case No.: 18/41/81-ALC2/2011	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status: Deferred and Re-indexed

	HQ File :01/81/050/00363/AM12/	RLA File :13/24/040/00026/AM12/	Lic.No/Date:1310037288 24.10.2011	Defer Date:29.01.2013
	Decision :NC observed that reply submitted by the firm is incomplete hence decided to send a reminder to firm to submit following information as per DIPP U.O. dated 11.1.2013:- 1. Net weight per KM of each Aerial Bunched Cables 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Consumption of PVC compound has not been shown in the calculation sheet for raw materials and same may be clarified. 4. Quantities of XPLE compound applied for import does not match with the quantities in calculation sheet and same may be clarified. The case stands deferred and to be relisted on 29.01.2013.			
15	Case No.:38/37/81-ALC2/2011	Party Name:TRAFOMECA INDIA MAGNETICS PVT LTD	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00325/AM12/	RLA File :07/24/040/00258/AM12/	Lic.No/Date:0710083779 08.11.2011	Defer Date:29.01.2013
	Decision :NC observed that reply submitted by the firm is not proper. Hence decided to send a letter to firm to submit following information as required by DHI vide U.O. No. 3(41)/2012/TSW(B) dated 6.12.12:- 1. Furnish the justification for the quantity of input and wastage claimed as per SI No. 11 of SDF for each ratings of export product separately. The case stands deferred and to be relisted on 29.01.2013.			
16	Case No.:22/43/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00387/AM12/	RLA File :05/23/040/00330/AM12/	Lic.No/Date:0510309970 01.12.2011	Defer Date:29.01.2013
	Decision : The Committee observed that the reply from the firm is still awaited despite reminders and decided to send a final reminder to firm giving 15 days period to reply. The case stands deferred and to be re-listed on 29.01.2013.			
17	Case No.:25/43/81-ALC2/2011	Party Name:UM CABLES LTD.,	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00390/AM12/	RLA File :03/95/040/00773/AM12/	Lic.No/Date:0310673392 29.12.2011	Defer Date:29.01.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 29.01.2013.			
18	Case No.:19/1/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00548/AM12/	RLA File :10/24/040/00069/AM12/	Lic.No/Date:1010048421 23.02.2012	Defer Date:29.01.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 29.01.2013.			
19	Case No.:47/5/81-ALC2/2012	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00114/AM13/	RLA File :02/24/040/00239/AM12/	Lic.No/Date:0210176729 19.04.2012	Defer Date:29.01.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 29.01.2013			
20	Case No.:4/9/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Approved
	HQ File :01/81/050/00173/AM13/	RLA File :13/24/040/00001/AM13/	Lic.No/Date:1310039475 19.04.2012	Defer Date:
	Decision : The above AA is ratified on repeat basis as per earlier AA No. 0510251506 dtd 27.10.2009 ratified in NC-II M.No. 9/81 dtd 31.5.2011 by MSME. The norms of above AA is ratified as applied for , subject to having necessary clearance from MoEF and Pollution Control Board for processing 'Whole Drained Batteries Scrap' RAINS. R/A may take suitable consequential action accordingly.			
21	Case No.:2/3/81-ALC2/2012	Party Name:ALA INDUSTRIAL CORPORATION	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Approved
	HQ File :01/81/050/00030/AM13/	RLA File :03/94/040/00018/AM13/	Lic.No/Date:0310691740 23.04.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 11.1.2013 as under:-			

1. Net weights of export products from Sl. No. 1 to 10 may be specified as under:

Sl. No.	Net Weight(Kgs.)	Sl. No.	Net Weight(Kgs.)
1	1550	6	567
2	1411	7	1301
3	222	8	475
4	495	9	14010
5	931	10	8185

2. Quantity of import item at Sl. No. 1 may be allowed 7184Kgs. inclusive of 3.3 % wastage after 2/3rd recovery.

3.Quantity of import item at Sl. No. 2 may be allowed 26264 Kgs. inclusive of 18.5 %

wastage after 2/3rd recovery.

R/A may take suitable consequential action accordingly.

22	Case No.:11/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00078/AM13/	RLA File :05/24/040/00012/AM13/	Lic.No/Date:0510323036 24.04.2012	Defer Date:29.01.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 29.01.2013			

23	Case No.:9/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00076/AM13/	RLA File :05/24/040/00025/AM13/	Lic.No/Date:0510323037 24.04.2012	Defer Date:29.01.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 29.01.2013			

24	Case No.:29/5/81-ALC2/2012	Party Name:KUMAR ENGINEERING WORKS	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00096/AM13/	RLA File :05/23/040/00170/AM12/	Lic.No/Date:0510323035 24.04.2012	Defer Date:29.01.2013
	Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be relisted on 29.01.2013			

25	Case No.:30/5/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00097/AM13/	RLA File :05/23/040/00011/AM13/	Lic.No/Date:0510323033 24.04.2012	Defer Date:29.01.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 29.01.2013.			

26	Case No.:2/10/81-ALC2/2012	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Closed
	HQ File :01/81/050/00197/AM13/	RLA File :07/24/040/00017/AM13/	Lic.No/Date:0710087901 26.04.2012	Defer Date:
	Decision : NC decided to close the case as RA has informed vide e-mail that the AA is issued on repeat basis.			

27	Case No.:2/6/81-ALC2/2012	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Approved
	HQ File :01/81/050/00123/AM13/	RLA File :03/95/040/00170/AM13/	Lic.No/Date:0310697652 06.06.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 11.01.2013 as under:-			

1. Net weight of export products at Sl. No. 1, 2, 3 & 4 may be specified as 6096 Kgs., 5400 Kgs., 6370 Kgs. & 3690 Kgs.respectively.
2. Quantity of import item at Sl. No 1 may be allowed as applied for i.e. 3160 Kgs. inclusive of 5.1 % wastage.
3. Quantities of import items from Sl. No 2 to 4 may be allowed on net to net basis with accountability clause.
4. Quantity of import item at Sl. No. 5 may be allowed as 2808Kgs. inclusive of 1 % wastage.
5. Quantities of import items at Sl. No 6, 12, 21 & 22 may be allowed within 1.5 % of FOB value of exports.
6. Quantity of import item at Sl. No. 7 may be allowed as 285,000 Mtrs. (240Kgs.) on net to net basis.
7. Quantities of import items at Sl. No 8 & 9 may be allowed on net to net basis with accountability clause.

8. Quantity of import item at Sl. No. 10 may be allowed as 319Kgs. inclusive of 5 % wastage.
9. Quantity of import item at Sl. No. 11 may be allowed as applied for i.e. 118.3Kgs. on net to net basis.
10. Quantities of import items from Sl. No 13 to 17 may be allowed on net to net basis with accountability clause.
11. Quantity of import item at Sl. No 18 may be allowed on net to net basis.
12. Quantities of import items at Sl. No 19, 20 & 23 may be allowed on net to net basis with accountability clause.

R/A may take suitable consequential action accordingly.

28	Case No.:3/10/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00198/AM13/	RLA File :05/23/040/00063/AM13/	Lic.No/Date:0510329857 17.07.2012	Defer Date:29.01.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 29.01.2013.			

29	Case No.:1/10/81-ALC2/2012	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00196/AM13/	RLA File :31/83/040/00072/AM13/	Lic.No/Date:3110055080 24.07.2012	Defer Date:29.01.2013
	Decision : The Committee observed that the reply from the firm is still awaited hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 29.01.2013.			

30	Case No.:5/13/81-ALC2/2012	Party Name:ASAWA INSULATION PVT. LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00264/AM13/	RLA File :03/94/040/00183/AM13/	Lic.No/Date:0310703691 01.08.2012	Defer Date:29.01.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 11.01.2013:- 1. Information in respect of Sl. No. 5 of Standard Deficiency Format, export product wise. 2. Thickness of aluminium foil & penal, export product wise. 3. Detailed calculations for quantities of import items required for each export product, supported by thicknesses of Aluminum Foil and Penal. The case stands deferred and to be re-listed on 29.01.2013.			

31	Case No.:15/13/81-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Approved
	HQ File :01/81/050/00274/AM13/	RLA File :03/95/040/00283/AM13/	Lic.No/Date:0310703729 01.08.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 11.01.2013 as under:- 1. Net empty weight of export products at Sl. No. 1 & 2 may be specified as 120.93 MT & 378.96 MT respectively. 2. Import items at Sl. Nos. 1,2& 3 shall be of relevant grade and thickness as contained in the export product. 3. Quantity of import item at Sl. No. 1 may be allowed as 213400 Kgs. inclusive of wastage of 4.1 % as claimed by the firm. 4. Quantity of import item at Sl. No.2 may be allowed as 147384 Kgs. inclusive of wastage of 3 %. 5. Quantity of import item at Sl. No.3 may be allowed as 8437 Kgs. inclusive of wastage of 3 %. R/A may take suitable consequential action accordingly.			

32	Case No.:14/16/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Transfer
	HQ File :01/81/050/00321/AM13/	RLA File :09/24/040/00186/AM13/	Lic.No/Date:0910053414 02.08.2012	Defer Date:
	Decision : As per recommendation of representative of DHI present in the meeting NC decided to refer the case to NC-I. The case stands deferred and to be re-listed on 29.01.2013.			

33	Case No.:32/13/81-ALC2/2012	Party Name:THERMON HEAT TRACERS PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00291/AM13/	RLA File :31/83/040/00081/AM13/	Lic.No/Date:3110055283 06.08.2012	Defer Date:29.01.2013
	Decision : The Committee observed that the reply from the firm is still awaited hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 29.01.2013.			

34	Case No.:4/13/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00263/AM13/	RLA File :13/24/040/00025/AM13/	Lic.No/Date:1310040655	Defer Date:29.01.2013

			08.08.2012	
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 15.01.2013.			
35	Case No.:17/13/81-ALC2/2012	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00276/AM13/	RLA File :03/95/040/00279/AM13/	Lic.No/Date:0310704528 08.08.2012	Defer Date:29.01.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.1.2013.			
36	Case No.:19/13/81-ALC2/2012	Party Name:BILCARE LIMITED	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00278/AM13/	RLA File :31/83/040/00086/AM13/	Lic.No/Date:3110055325 08.08.2012	Defer Date:29.01.2013
	Decision : The Committee observed that the reply from the firm is still awaited hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 29.01.2013.			
37	Case No.:3/13/81-ALC2/2012	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00262/AM13/	RLA File :03/95/040/00341/AM13/	Lic.No/Date:0310704730 09.08.2012	Defer Date:29.01.2013
	Decision : The Committee observed that the reply from the firm is still awaited hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 29.01.2013.			
38	Case No.:22/13/81-ALC2/2012	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00281/AM13/	RLA File :11/24/040/00018/AM13/	Lic.No/Date:1110027217 09.08.2012	Defer Date:29.01.2013
	Decision : NC observed that comments of DOT are awaited and decided to send a reminder to DOT to expedite comments. The case stands deferred and to be relisted on 29.01.2013.			
39	Case No.:31/13/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00290/AM13/	RLA File :07/24/040/00201/AM13/	Lic.No/Date:0710090219 14.08.2012	Defer Date:29.01.2013
	Decision : NC observed that comments of C&PC are awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 29.01.2013.			
40	Case No.:33/13/81-ALC2/2012	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00292/AM13/	RLA File :04/24/040/00085/AM13/	Lic.No/Date:0410138823 14.08.2012	Defer Date:29.01.2013
	Decision : NC observed that comments of DOT are awaited and decided to send a reminder to DOT to expedite comments. The case stands deferred and to be relisted on 29.01.2013.			
41	Case No.:12/16/81-ALC2/2012	Party Name:RADIANT - RSCC SPECIALTY CABLE PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00319/AM13/	RLA File :09/24/040/00230/AM13/	Lic.No/Date:0910053518 16.08.2012	Defer Date:29.01.2013
	Decision : The Committee observed that the reply from the firm is still awaited hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 29.01.2013.			
42	Case No.:18/13/81-ALC2/2012	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00277/AM13/	RLA File :03/95/040/00258/AM13/	Lic.No/Date:0310705707 21.08.2012	Defer Date:29.01.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.1.2013.			
43	Case No.:26/13/81-ALC2/2012	Party Name:STRESSMAC PRESTRESSING SYSTEMS	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00285/AM13/	RLA File :08/24/040/00162/AM13/	Lic.No/Date:0810114372	

			21.08.2012	Defer Date:29.01.2013
	Decision : NC observed that reply of the firm is still awaited despite reminder, hence decided to send another reminder to firm to expedite reply. The case stands deferred and to be relisted on 15.01.2013.			
44	Case No.:1/13/81-ALC2/2012	Party Name:GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00260/AM13/	RLA File :05/23/040/00186/AM13/	Lic.No/Date:0510332474 23.08.2012	Defer Date:29.01.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 29.01.2013.			
45	Case No.:2/13/81-ALC2/2012	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Withdraw
	HQ File :01/81/050/00261/AM13/	RLA File :03/95/040/00357/AM13/	Lic.No/Date:0310706076 23.08.2012	Defer Date:
	Decision : NC decided to withdraw the case as the above case is already approved in M.No. 16/81.			
46	Case No.:23/13/81-ALC2/2012	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Withdraw
	HQ File :01/81/050/00282/AM13/	RLA File :04/24/040/00104/AM13/	Lic.No/Date:0410139053 23.08.2012	Defer Date:
	Decision : NC decided to withdraw the case as the above case is already approved in M.No. 16/81.			
47	Case No.:34/13/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00293/AM13/	RLA File :05/23/040/00158/AM13/	Lic.No/Date:0510332472 23.08.2012	Defer Date:29.01.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 29.01.2013.			
48	Case No.:25/13/81-ALC2/2012	Party Name:JMW INDIA (P) LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Approved
	HQ File :01/81/050/00284/AM13/	RLA File :05/23/040/00181/AM13/	Lic.No/Date:0510332590 27.08.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(215)2011-ME dated 20.11.2012 as under:- The norms of above AA is ratified on repeat basis as earlier AA No. 0510330389 dated 24.7.2012 as under:- Taking clue from SION C-1189 the import is allowed as 1.02 kg/kg content in export product i.e. with 2%wastage. R/A may take suitable consequential action accordingly.			
49	Case No.:29/13/81-ALC2/2012	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00288/AM13/	RLA File :08/24/040/00142/AM13/	Lic.No/Date:0810114560 27.08.2012	Defer Date:29.01.2013
	Decision : The Committee observed that the reply from the firm is still awaited hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 29.01.2013.			
50	Case No.:9/16/81-ALC2/2012	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00316/AM13/	RLA File :31/83/040/00097/AM13/	Lic.No/Date:3110055584 28.08.2012	Defer Date:29.01.2013
	Decision : NC observed that reply of the firm has been received and decided to forward the reply to MSME for examination and comments. The case stands deferred and to be re-listed on 29.01.2013.			
51	Case No.:16/13/81-ALC2/2012	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00275/AM13/	RLA File :03/94/040/00404/AM13/	Lic.No/Date:0310706823 29.08.2012	Defer Date:29.01.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 29.01.2013.			

52	Case No.:20/16/81-ALC2/2012	Party Name:CABLEX SYSTEMS INDIA PVT LTD	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00327/AM13/	RLA File :07/21/040/00412/AM13/	Lic.No/Date:0710090483 30.08.2012	Defer Date:29.01.2013
	Decision : The Committee observed that the reply from the firm is still awaited hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 29.01.2013.			

53

Case No.:21/16/81-ALC2/2012	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Approved																					
HQ File :01/81/050/00328/AM13/	RLA File :07/24/040/00191/AM13/	Lic.No/Date:0710090494 30.08.2012	Defer Date:																					
Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(139)/2012/TSW(B)/400 dated 6.12.2012 as under:-																								
<u>EXPORT PRODUCT:</u> Coated/ painted Radiators for Transformers (made out of CRCA steel sheet) – 1 Kg.																								
INPUTS:																								
<table><tr><th>Sl. No.</th><th>Item</th><th>Quantity allowed</th></tr><tr><td>1</td><td>CRCA- non- alloy steel sheets/ coils</td><td>1.05 Kg/Kg content in the export product.</td></tr><tr><td>2</td><td>In case of coated/ painted radiators relevant coating/ panting material on actual requirement basis.</td><td>Up to 10% of the FOB value of Export.</td></tr><tr><td>3</td><td>In case export product is galvanized, zinc ingots on actual requirement basis.</td><td>@4% of the weight of export product.</td></tr><tr><td>4 & 7</td><td>Steel Grits/ Aluminium Oxide grits as consumable on actual requirement basis.</td><td>@ 0.2% of the FOB value.</td></tr><tr><td>5</td><td>Welding wires on actual requirements basis</td><td>Up to 0.5% of weight of export product.</td></tr><tr><td>6</td><td>Packing material</td><td>As per policy for packing material.</td></tr></table>				Sl. No.	Item	Quantity allowed	1	CRCA- non- alloy steel sheets/ coils	1.05 Kg/Kg content in the export product.	2	In case of coated/ painted radiators relevant coating/ panting material on actual requirement basis.	Up to 10% of the FOB value of Export.	3	In case export product is galvanized, zinc ingots on actual requirement basis.	@4% of the weight of export product.	4 & 7	Steel Grits/ Aluminium Oxide grits as consumable on actual requirement basis.	@ 0.2% of the FOB value.	5	Welding wires on actual requirements basis	Up to 0.5% of weight of export product.	6	Packing material	As per policy for packing material.
Sl. No.	Item	Quantity allowed																						
1	CRCA- non- alloy steel sheets/ coils	1.05 Kg/Kg content in the export product.																						
2	In case of coated/ painted radiators relevant coating/ panting material on actual requirement basis.	Up to 10% of the FOB value of Export.																						
3	In case export product is galvanized, zinc ingots on actual requirement basis.	@4% of the weight of export product.																						
4 & 7	Steel Grits/ Aluminium Oxide grits as consumable on actual requirement basis.	@ 0.2% of the FOB value.																						
5	Welding wires on actual requirements basis	Up to 0.5% of weight of export product.																						
6	Packing material	As per policy for packing material.																						
R/A may take suitable consequential action accordingly.																								

54	Case No.:13/16/81-ALC2/2012	Party Name:ALSTRONG ENTERPRISES INDIA PVT.LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00320/AM13/	RLA File :05/23/040/00192/AM13/	Lic.No/Date:0510333772 05.09.2012	Defer Date:29.01.2013
	Decision : The Committee observed that the reply from the firm is still awaited hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 29.01.2013.			

55	Case No.:10/19/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00375/AM13/	RLA File :13/24/040/00027/AM13/	Lic.No/Date:1310040920 05.09.2012	Defer Date:29.01.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 29.1.2013.			

56	Case No.:7/13/81-ALC2/2012	Party Name:TECHNOCRAFT INDUSTRIES (INDIA) LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00266/AM13/	RLA File :03/95/040/00220/AM13/	Lic.No/Date:0310708054 06.09.2012	Defer Date:29.01.2013
	Decision : The Committee observed that the reply from the firm is still awaited hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 29.01.2013.			

57	Case No.:11/13/81-ALC2/2012	Party Name:TRAFOMECA INDIA MAGNETICS PVT LTD	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00270/AM13/	RLA File :07/24/040/00216/AM13/	Lic.No/Date:0710090674 11.09.2012	Defer Date:29.01.2013

Decision :NC decided to refer the case to DHI for comments. The case stands deferred and to be re-listed on 29.01.2013.

58	Case No.:12/13/81-ALC2/2012	Party Name:ANGELIQUE INTERNATIONAL LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00271/AM13/	RLA File :05/23/040/00199/AM13/	Lic.No/Date:0510334458 12.09.2012	Defer Date:29.01.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 29.01.2013.			

59	Case No.:4/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00311/AM13/	RLA File :03/94/040/00128/AM13/	Lic.No/Date:0310709770 20.09.2012	Defer Date:29.01.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No. 3(35)/2012/TSW(B)/412 dated 17.12.2012 as under:- - Information as per Sl. No. 4, 5 & 11 of SDL. - End use of Import items No. 19, 21, 22 & 26 in the manufacture of export product. The case stands deferred and to be re-listed on 29.01.2013.			

60	Case No.:6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date:29.01.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No. 3(35)/2012/TSW(B)/413 dated 17.12.2012 as under:- Information as per Sl. No. 4, 5 & 11 of SDL. The case stands deferred and to be re-listed on 29.01.2013.			

61	Case No.:8/16/81-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Approved
	HQ File :01/81/050/00315/AM13/	RLA File :03/95/040/00442/AM13/	Lic.No/Date:0310710210 24.09.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 11.01.2013 as under:- - Words "Bend Arc Length: 6233 mm" may be suffixed with the description of export product. - Net weight of export product may be specified as 6556Kgs. - OD and Wall Thickness of import item may be corrected asunder: OD: 812.9 mm(32 inches) Wall Thickness: 25.4 mm - Quantity of import item may be allowed 23 Meters.Weight of import item may be restricted as 11130 Kgs. as 1.70 Kg. /Kg. content in the export product after taking 20 % recovery. R/A may take suitable consequential action accordingly.			

62	Case No.:3/16/81-ALC2/2012	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00310/AM13/	RLA File :03/95/040/00476/AM13/	Lic.No/Date:0310710759 27.09.2012	Defer Date:29.01.2013
	Decision : The Committee observed that the reply from the firm is still awaited hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 29.01.2013.			

63	Case No.:7/16/81-ALC2/2012	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00314/AM13/	RLA File :03/95/040/00450/AM13/	Lic.No/Date:0310711893 08.10.2012	Defer Date:29.01.2013
	Decision : The Committee observed that the reply from the firm is still awaited hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 29.01.2013.			

64	Case No.:15/16/81-ALC2/2012	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
			Lic.No/Date:0410140374	

	HQ File :01/81/050/00322/AM13/	RLA File :04/24/040/00144/AM13/	11.10.2012	Defer Date:29.01.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 29.01.2013.			
65	Case No.: 17/16/81-ALC2/2012	Party Name:JAYACHANDRAN ALLOYS PRIVATE LIMITED,	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00324/AM13/	RLA File :32/24/040/00040/AM13/	Lic.No/Date:3210057855 11.10.2012	Defer Date:29.01.2013
	Decision : The Committee observed that the reply from the firm is still awaited hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 29.01.2013.			
66	Case No.: 1/16/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00308/AM13/	RLA File :05/23/040/00257/AM13/	Lic.No/Date:0510337600 23.10.2012	Defer Date:29.01.2013
	Decision : NC observed that case is under examination at DIT. The case stands deferred and to be re-listed on 29.01.2013.			
67	Case No.: 4/19/81-ALC2/2012	Party Name:CONSOLIDATED ENGINEERING COMPANY	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00369/AM13/	RLA File :05/23/040/00293/AM13/	Lic.No/Date:0510337575 23.10.2012	Defer Date:29.01.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O No. 30(269)2011-ME dated 24.12.2012 as under:- - There are 12-export products and 122imported inputs have been asked against these. Break up details of inputs (inclusive indigenous) separately for each export product, along with their weight for both export item as well as imported input. - Size and specification of each export product as well as imported inputs used for these separately for each export product. - Aluminum extrusions are used in length/area, the reason to claim wastage may please be intimated along with process flow chart and wastage at every stage. - Weight of each export product and material balancing thereof. - Process of manufacturing and details/Content of each item in export product. The case stands deferred and to be re-listed on 29.01.2013.			
68	Case No.: 5/19/81-ALC2/2012	Party Name:JMW INDIA (P) LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Approved
	HQ File :01/81/050/00370/AM13/	RLA File :05/23/040/00291/AM13/	Lic.No/Date:0510337605 23.10.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(268)2011-ME dated 24.12.2012 as under:- The norms of above AA is ratified on repeat basis as earlier AA No. 0510330389 dated 24.7.2012 as under:- Taking clue from SION C-1189 the import is allowed as 1.02 kg/kg content in export product i.e. with 2%wastage. R/A may take suitable consequential action accordingly.			
69	Case No.: 3/19/81-ALC2/2012	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00368/AM13/	RLA File :05/24/040/00272/AM13/	Lic.No/Date:0510337701 29.10.2012	Defer Date:29.01.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIT. The case stands deferred and to be re-listed on 29.01.2013.			
70	Case No.: 8/19/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00373/AM13/	RLA File :13/24/040/00033/AM13/	Lic.No/Date:1310041434 29.10.2012	Defer Date:29.01.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 11.01.2013 as under:- - Voltage rating of cable. - Detailed calculations for the requirement of each raw material supported by the Cross sectional diagram of the cable/Buyers data sheet. - Net weight per KM of Cable. - Material balancing viz. net content of each imported and indigenous input per KM of export product. The case stands deferred and to be re-listed on 29.01.2013.			
71	Case No.: 9/19/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:19/81-ALC2/2012	Status:Deferred and Re-

		18.12.2012	indexed
	HQ File :01/81/050/00374/AM13/	RLA File :13/24/040/00032/AM13/	Lic.No/Date:1310041433 29.10.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 11.01.2013 as under:- 1 Voltage rating of cable. 2 Detailed calculations for the requirement of each raw material supported by the Cross sectional diagram of the cable/Buyers data sheet. 3 Net weight per KM of Cable. 4 Material balancing viz. net content of each imported and indigenous input per KM of export product. The case stands deferred and to be re-listed on 29.01.2013.		

72	Case No.:11/19/81-ALC2/2012	Party Name:COMET EXPORTS	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00376/AM13/	RLA File :29/24/040/00006/AM13/	Lic.No/Date:2910018933 29.10.2012	Defer Date:29.01.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.01.2013.			

73	Case No.:2/19/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00367/AM13/	RLA File :05/23/040/00299/AM13/	Lic.No/Date:0510338092 01.11.2012	Defer Date:29.01.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 29.01.2013.			

74	Case No.:1/19/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Approved
	HQ File :01/81/050/00366/AM13/	RLA File :05/24/040/00285/AM13/	Lic.No/Date:0510338415 06.11.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 11.01.2013 as under:- 1. Words “containing 130435 Kgs. of Cold Rolled Stainless Steel Circles (Grade 400)” may be suffixed with the description of export product. 2. Words “of relevant thickness” may be suffixed with the description of import item and quantity of import item may be allowed as 143478 Kgs. inclusive of wastage of 10 %. R/A may take suitable consequential action accordingly.			

75	Case No.:7/19/81-ALC2/2012	Party Name:B.R. INDUSTRIES LTD.	Meet No/Date:19/81-ALC2/2012 18.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00372/AM13/	RLA File :05/23/040/00309/AM13/	Lic.No/Date:0510338300 06.11.2012	Defer Date:29.01.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 29.01.2013.			

76	Case No.:6/19/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,		
	HQ File :01/81/050/00371/AM13/	RLA File :05/24/040/00290/AM13/		
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 11.01.2013 as under:- 1. Words “containing 386957 Kgs. of Cold Rolled Stainless Steel Circles (Grade 200)” may be suffixed with the description of export product. 2. Words “of relevant thickness” may be suffixed with the description of import item and quantity of import item may be allowed as 425653 Kgs. inclusive of wastage of 10 %. R/A may take suitable consequential action accordingly.			

Offline 18.12.2012

Sl. No 299

CASE NO. AR- 59	M/s. PSL Limited, Mumbai
Meeting No. 19/81	F.No.01/81/050/020/AM09/DES-II

Dated:18.12.2012	Advance Licence No. 0310487951 dated 26.09.2008
	RLA's F.No.03/95/040/0545/AM09

Decision :NC decided to forward the reply of firm to DHI. The case stands deferred and to be re-listed on 29.01.2013.

SI No. 300

CASE NO. AR- 03	M/s. KEI Industries limited
Meeting No. 19/81	F.No.01/81/162/970/AM12/DES-II
Dated:18.12.2012	Annual Advance Licence No. 0510186581 dtd 13.07.2006

Decision : The Committee observed that the reply from the firm is still awaited hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 29.01.2013.

SI No. 301

CASE No. AR- 121	M/s. Nexus Electro Steel Limited, Chennai
Meeting No. 19/81	F.No. 01/81/50/507/AM'11/DES-II
Dated:18.12.2012	Advance Licence No. 0410120241 dated 29.12.2010.
	RLA's F.No.04/24/40/253/AM'11

Decision : The Committee observed that the reply from the firm is still awaited hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 29.01.2013.

SI No. 302

CASE NO. AR- 29	M/s N.R.D. Collection, Moradabad
Meeting No. 19/81	F.No. 1/81/162/886/AM12/DES-II
Dated:18.12.2012	Advance Licence No. 0510309752 dated 29.11.2011
	Request for amendment in export product.

Decision :NC decided to defer the case for next NC. The case stands deferred and to be re-listed on 29.01.2013.

SI No. 303

CASE NO. AR- 39	M/s Jindal Saw Ltd.
Meeting No. 16/81	F.No. 01/81/162/00384/AM13/DES-II
Dated:06.11.2012	Advance Licence No. 0510219112 dated 08.04.2008

Decision :NC decided to place the report received from CLA, N.Delhi in next NC. The case stands deferred and to be re-listed on 29.01.2013.

SI No. 304

CASE NO. AR- 43	M/s Vijai Electricals Ltd.
Meeting No. 19/81	F.No. 01/81/50/374/AM12/DES-II
Dated:18.12.2012	Advance Licence No. 0910048772 dated 14.09.2011

Decision : The Committee observed that the reply from the firm is still awaited hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 29.01.2013.

SI No. 305

CASE NO. AR- 52	M/s TTP Technologies Pvt. Ltd.
Meeting No. 19/81	F.No. 01/81/50/183/AM-11/DES-II
Dated:18.12.2012	Advance Licence No. 0710072965 dated 15.07.2010

Decision :NC decided to call the firm to appear for personal hearing. The case stands deferred and to be re-listed on 29.01.2013.

SI No. 306

CASE NO. AR- 53	M/s Sterlite Industries (I) Ltd., Tuticorin
Meeting No. 19/81	F.No. 01/81/162/464/AM-13/DES-II
Dated:18.12.2012	Annual Advance Licence No. 3510025541 dated 02.01.2009

Decision : The Committee observed that the reply from the firm is still awaited hence decided

to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 29.01.2013.

S.No. 307

CASE NO. AR- 53	M/s Super Circle Auto Ltd.
Meeting No. 19/81	F.No. 01/81/50/022/AM-11/DES-II
Dated:18.12.2012	I Advance Licence No. 0510263721 dated 05.05.2010

Decision :NC decided to forward the copy of representation received from firm to MSME. The case stands deferred and to be re-listed on 29.01.2013.

PART - C – DEFERRED

S.No.69

CASE NO. C- 12	M/s. Bharti Shipyard Ltd.
Meeting No. 19/81	F.No.01/81/162/255/AM'13/DES-II
Dated:18.12.2012	Fixation of wastage norms in r/o M/ Bharti Shipyard Ltd., an 100% EOU unit

Decision :NC decided to forward the above application to MSME for examination as the case is not in the purview of DHI. The case stands deferred and to be re-listed on 29.01.2013.

SI No. 70

CASE NO. C- 16	M/s Involute Technologies Pvt. Ltd.
Meeting No. 19/81	F.No.01/81/162/423/AM'13/DES-II
Dated:18.12.2012	Clarification regarding issue of DEPB.

Decision :NC examined the issue and decided that based on available information it is not possible to decide on the admissibility of item under DEPB SI no. 530A. Hence NC decided to send a letter to firm to submit following information:-

1. Drawings/details of each export product.
2. Net weight of each export product with net weight of each input used.
3. Use of export product.

The case stands deferred and to be re-listed on 29.01.2013.
